

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. NO.2891/2002

Thursday, this the 28th day of November, 2002

HON'BLE MR. S.A.T. RIZVI, MEMBER (A)
HON'BLE MR. SHANKER RAJU, MEMBER (J)

Nand Kishore Saini,
S/o Suraj Mal Saini,
R/o House No.125,
Suraj Sadan, Rampura,
Delhi - 35

... Applicant
(By Advocate : Shri J.S. Arya)

Versus

1. Union of India
Through Secretary,
Ministry of Communication,
Department of Posts,
Dak Bhawan, New Delhi-110001
2. Director Postal Services (P)
O/O CPMG, Delhi Circle,
Meghdoor Bhawan,
New Delhi-110 001

... Respondents

O R D E R (Oral)

By Shanker Raju, Member (J) :

In pursuance of the direction of this Tribunal dated 05.07.2001 in OA No.1611/2001, the respondents by an order dated 16.10.2001 modified the punishment imposed on the applicant from dismissal to that of removal against which a revision petition has been preferred by him which has not been disposed of by the revisional authority despite a period of almost five months.

2. In the circumstances, we find that the interest of justice will be duly met by disposing of the present OA at this very stage even without issuing notices by directing the respondents to decide the aforesaid petition by a detailed and a speaking order within two months from the date of receipt of a copy of this order. If the applicant



(2)

is still aggrieved by the order to be passed by the respondents, he will have the liberty to agitate the matter in accordance with law.



(SHANKER RAJU)
MEMBER (J)



(S.A.T. RIZVI)
MEMBER (A)

/pkr/